## **COURT-II**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 905 OF 2017 IN DFR NO. 3433 OF 2017

Dated: 30<sup>th</sup> October, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N.K. Patil, Judicial Member

## In the matter of:

Maharashtra State Electricity Distribution Company Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. G. Saikumar

Ms. Nikita Chaukse Ms. Sownya Saikumar

Counsel for the Respondent(s)

## **ORDER**

It is represented by the learned counsel for the applicant/appellant that there is a defect of not filing the certified copies of the Impugned Order along with the main appeal and states that the same shall be done within next two days. Accordingly, list the IA on <u>02.11.2017.</u>

(Justice N.K. Patil) Judicial Member (I. J. Kapoor)
Technical Member

mk/vt